

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**(Legal Division)**

**Weekly Hearing Schedule for the month of November, 2021 (22.11.2021 to 26.11.2021)  
(through video conference)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
22.11.2021 Monday At 10.30 A.M. Misc. Petitions	1.	250/MP/2019 alongwith I.A.No.60/2021	GUVNL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for recall of the order dated 12.4.2019 in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements {two} dated 5.12.2018(Interlocutory application for urgent listing).
	2.	20/RP/2021	GUVNL	Petition for review of Order dated 28.6.2021 in I.A. No. 64/IA/2020 in Petition No. 614/MP/2020.
	3.	614/MP/2020 alongwith I.A.No.63/2021	AP(M)L	Petition filed under Section 79 (1) (f) of the Electricity Act, 2003 read with Article 3.2.4 of the Supplementary Power Purchase Agreement dated 5.12.2018 (SPP) and Article 17.3 of the Power Purchase Agreement dated 6.2.2007 (Bid-01 PPA) seeking adjudication of disputes qua unilateral amendment of the approved PPA/SPPA provisions and non-payment of actual cost incurred by Adani Power (Mundra) Limited ("APMuL) to supply power to Gujarat Urja Vikas Nigam Limited ("GUVNL") (Interlocutory application for seeking enforcement and compliance of directions of order dated 28.6.2021 in IA No. 64 of 2020 in Petition No. 614/MP/2020).
23.11.2021 Tuesday At 10.30 A.M. Misc. Petitions	1.	150/MP/2021	WKTL	Petition under Sections 79(1)(c) of the Electricity Act, 2003 for implementation of Ministry of Power's Order No. 3/7/2017-Trans-Pt(6) dated 25.03.2021 read with Regulation 111 of CERC (Conduct of Business) Regulations, 2009 read with the application provisions of Transmission Service Agreement dated 26.1.2016( On admission).
	2.	153/MP/2021	PSPCL	Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003 for deciding the NAPAF and consequent adjudication of disputes under the Power Purchase Agreement dated 7.5.2004 between the Petitioner–Punjab State Power Corporation Limited and the Respondent No. 1 – NHPC Limited in respect of Parbati – III HEP( On admission).
	3.	154/MP/2021	NTPC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 praying for declaration of Deemed Availability for the period from 1.4.2020 to 30.4.2020 in respect of Ramagundam Super Thermal Power Station Stage-III (1x500 MW) ( On admission).
	4.	235/MP/2021 alongwith I.A.No.82/2021	BWEPL	Petition under Section 79(1)(f) read with section 79 (1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SECI/C&P/WPD/1200MW/T7/RfS/022019 dated 22.2.2019, Letter of Award dated 19.06.2019 or otherwise (Interlocutory application for urgent reliefs) ( On admission) .
	5.	178/AT/2021	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 970 MW wind power projects (Tranche-IX) [with option of blending solar power] connected to the inter-State transmission system (ISTS and selected through competitive bidding process as per the guidelines dated 25.6.2020 of MNRE, Government of India.
	6.	179/AT/2021	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 1110 MW Wind-Solar Hybrid Power Projects (Tranche-III) connected to the inter-State transmission system (ISTS) and selected through competitive bidding process as per the guidelines dated 14.10.2020 of MNRE, Government of India

	7.	198/TD/2021	REMP	Petition for grant of inter-State Trading Licence category-IV.
	8.	26/MP/2019	ACME	Petition seeking appropriate compensation for the charges to be paid to the Petitioner in respect of solar energy injected into the grid for the period from the date of synchronization of the initial part capacity of the project upto the date of receipt of the commissioning certificate for such initial part capacity.
	9.	75/MP/2019	AP43PL	Petition seeking relief on account of a 'Change in Law' viz. the Notification Nos. 24 and 27 of 2018- Central Tax (Rate) and 25 and 28 of 2018 Integrated Tax (Rate) dated 31.12.2018 issued by the Ministry of Finance, Government of India, inter alia effectively amending the Goods and Services Tax rates relating to setting up of solar power projects, resulting in additional non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner with effect from 1.1.2019.
	10.	76/MP/2019	RRVNL	Petition under section 79 (1) (f) of the Electricity Act, 2003 for recovery of dues from the Respondent (Punjab State Power Corporation Limited).
	11.	199/MP/2020	NVVN	Petition for determination of fees and charges payable to the Petitioner which has been designated as the Settlement Nodal Agency by the Ministry of Power, Government of India under the Guidelines for Import/Export (Cross Border) of Electricity-2018 to undertake various activities for settlement of grid operation related charges as enumerated in the Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2019.
	12.	90/MP/2019	SKSPGL	Petition seeking waiver of DSM/UI Charges and Violation Charges by Western Regional Power Committee upon the Petitioner for the period 1.1.2019 to 6.1.2019.
	13.	110/MP/2019 alongwith I.A.Nos.37&53/ 2019 & 29/2020	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the power purchase of 200 MW of power by Haryana Power Purchase Centre from Teesta-II Hydroelectric Project of Teesta Urja Limited through PTC India Limited ( Interlocutory application for amendments of the Petition and for interim reliefs). .
	14.	278/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009.
	15.	303/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.
	16.	304/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.
	17.	339/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission ( Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.
24.11.2021 Wednesday At 10.30 A.M.		Online Video Conferencing	Public Hearing at 10.30 A.M.	Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2021
25.11.2021 Thursday At 10.30 A.M. Transmission Tariff Petitions	1.	247/TT/2020	APTRANSCO	Petition for determination of tariff for (1) 400KV K.V Kota Suryapet - 1 & 2 feeders for FY 2016-17 to FY 2018-19 (2) Part of PGCIL 400 KV VJA-NLR line (Nunna Manubolu) to the extent of 18.405 KM (Part of Nunna Manubolu Ckt-3 from Loc.No:532/15 to Loc. Nunna SS + Part of VTPS Manubolu Ckt from Loc.532/16 to Loc. VTPS) for FY 2015-16 to FY 2018-19.

2.	478/TT/2020	PTCUL	Petition for approval of Annual Fixed Cost and determination of tariff from anticipated DOCO to 31.3.2024 for 220kV Srinagar-Baramwari line [Point of Interconnection (of Singoli Bhatwari HEP from the proposed Baramwari-Srinagar 220kV D/C line) to Khandukhal Srinagar Substation] under UITP Scheme (deemed ISTS).
3.	266/TT/2019	MSETCL	Petition for determination of Inter-State Transmission Tariff for the Tariff Period 2019-24, for inclusion in the POC Transmission Charges as determined by the Central Electricity Regulatory Commission (CERC) time to time.
4.	145/TT/2018 alongwith I.A.Nos.47/2020 and 75/2021	EPTCL	Petition for determination of transmission tariff from the anticipated DOCO to 31.03.2019 for 400 kV D/C Mahan-Sipat and 2x50 MV AR line reactors at Mahan Pooling Sub-station and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay etc( Interlocutory applications for placing on record order dated 15.9.2009 and for placing on record additional submissions and document & amended prayer)
5.	35/TT/2021	TPTL	Petition for truing up transmission tariff for 2014-19 Tariff Block and 19 for determination of Transmission Tariff for 2019-24 Tariff Block for 400 kV D/C Teesta III HEP-Kishanganj Transmission Line.
6.	159/TT/2021	HVPNL	Petition for seeking determination of tariff for the inter-state transmission lines of the Petitioner for FY 2019-20 to 2023-24
7.	197/TT/2021	JPL	Petition for approval of Annual Fixed Cost and determination of tariff for the Licensed Transmission Business for the FY 2019-20, FY 2020-21, FY 2021-22, FY 2022-23 and FY 2023-24 and truing up for the FY 2014-15, FY 2015-16, FY 2016-17, FY 2017-18 and FY 2018-19.
8.	184/TT/2013	ATIL	Petition for determination of transmission tariff for +_500kV Mundra-Mohindergarh HVDC bi-pole transmission line with associated Sub-stations, bays, electrode lines and associated 400 kV lines, 400 kV D/C Mundra-dehgam transmission line with associated system for control period 2009-2014 from date of grant of transmission Licence to 31.3.2014 (Received by way of Remand from APTEL).
9.	146/TT/2016	ATIL	Petition for truing-up of transmission tariff for FY 2013-14 and for determination of transmission tariff for the tariff block pertaining to FY 2014-15 to FY 2018-19.
10.	216/TT/2020	ATIL	Petition for truing-up of transmission Tariff for the period from 01-April-2014 to 31-March-2019 & determination of tariff for the period from 01-April-2019 to 31-March-2024 for Transmission system constructed, maintained and operated by Adani Transmission (India) Limited vide Licence No. 20/Transmission/2013/CERC.
11.	242/TT/2021	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid.
12.	243/TT/2021	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1) Pugalur HVDC station Edayarpalayam (TANTRANSCO) 400kV (Quad) D/c transmission line along with associated bays at Pugalur HVDC Station & Edayarpalayam (TANTRANSCO)- Udumalpet 400kV (Quad) D/c transmission line along with associated bays at Udumalpet S/S (Pugalur HVDC Edayarpalayam line and Edayarpalayam Udumalpet line are bypassed at Edayarpalayam S/s to make Pugalur HVDC Udumalpet line as an interim arrangement) and Asset-2) Pugalur (HVDC Station) Thiruvallam 400kV (Quad) D/C Transmission line along with associated bays and equipments at both ends and 2 nos. 80 MVAR line Reactors at Pugalur (HVDC Station) & 2 nos. 63 MVAR line reactors at Thiruvallam (existing 63 MVAR Bus reactor at Thiruvallam shall be utilized as line

				reactor in one circuit and second circuit shall have new 63 MVAR Line Reactor) Under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #2 AC System strengthening at Pugalur end in Southern Regional grid.
	13.	171/TT/2019	PGCIL	Petition for determination of tariff from COD to 31.3.2019 of four assets under "Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh- Part B (Phase-II)".
	14.	74/TT/2021	PGCIL	Petition for determination of transmission tariff of 2019-24 period in respect of one asset under "Supplementary Transmission System for Ultra MegaSolar Power Park (700 MW) at Banaskantha (Radhanesda), Gujarat" in Western Region.
	15.	203/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for 400kV Banaskantha (Radhanesda) Pooling Station Banaskantha (PG) D/c line alongwith 2 nos. 400 kV line bays at Bansakanta (PG) under Transmission System for Ultra Mega Solar Power Park (700MW) at Banaskantha (Radhanesda), Gujarat.
	16.	419/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for communication system for DVC under Expansion/ Up gradation of SCADA/ EMS System of SLDCs of Eastern Region.
	17.	685/TT/2020	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for 800kV 6000MW Raigarh (HVDC Station)-Pugalur (HVDC Station) HVDC Link along with 800kV 1500 MW (Pole-I) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000 MW HVDC System in Southern Regional grid.
	18.	693/TT/2020	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for a) 400kV Pugalur (HVDC Station) - Pugalur (Existing) (Quad) D/C Transmission line along with associated bays at Pugalur (HVDC Station) & Pugalur (Existing) Substation and b) 400kV Pugalur (HVDC Station) Arasur (Quad) D/C Transmission line along with associated bays at Pugalur (HVDC Station) & Arasur station under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #2 AC System strengthening at Pugalur end in Southern Regional grid.
	19.	172/TT/2021	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Transmission Assets under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #3: Pugalur-Trichur 2000MW VSC based HVDC System.
	20.	173/TT/2021	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: 800kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid.
26.11.2021 Friday At 10.30 A.M. Review Petitions Coram: Chairperson Member (ISJ)	1.	18/RP/2021	PGCIL	Petition for review of the order dated 7.2.2021 in Petition No. 33/TT/2019 (On admission).
	2.	2/RP/2021	CTU	Petition for review of the order dated 5.2.2020 in Petition No. 129/MP/2017
	3.	6/RP/2021	PGCIL	Petition for review of the order dated 20.8.2020 in Petition No. 136/TT/2017
	4.	32/RP/2020	PGCIL	Petition for review of the order dated 17.8.2020 in Petition No. 107/TT/2017
	5.	19/RP/2020 alongwith I.A.No.43/2020	NTPC	Petition for review of the order dated 30.12.2019 in Petition No. 284/RC/2019( Interlocutory application seeking Condonation of delay)

	6.	5/RP/2020	KPTCL	Petition for review of the order dated 8.11.2019 in Petition No. 361/TT/2018.
	7.	2/RP/2020	PGCIL	Petition for review of the order dated 1.11.2019 in Petition No. 182/TT/2018.

By order of the Commission

Sd/-  
(T.D. Pant)  
Joint Chief (Legal)  
22.11.2021